

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 11/RP/2024

Subject : Petition for review of the order dated 20.1.2024 in Petition No. 23/GT/2017 for Nabinagar Thermal Power Project from COD of Unit-1 to 31.03.2019

Petitioner : BRBCL

Respondents : East Central Railways & 2 ors.

Date of Hearing : **4.4.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Swapna Seshadri, Advocate, BRBCL
Ms. Ritu Apurva, Advocate, BRBCL
Shri Karthikeyan Murugan, Advocate, BRBCL

Record of Proceedings

During the hearing 'on admission,' the learned counsel for the Review Petitioner made oral submissions and prayed that the Review Petition be admitted on the following grounds:

- (a) *Non-condonation of delay of 353 days out of a total delay of 2593 days in COD of Unit-III;*
- (b) *Deduction of IDC;*
- (c) *Disallowance of IEDC;*
- (d) *Disallowance of Notional IDC;*
- (e) *Prepayment Charges for refinancing of loans;*
- (f) *Claim on account of Contingency; and*
- (g) *Interest on Loan: Interest rate for 2018-19*

2. The Commission, after hearing the learned counsel for the Review Petitioner, directed as under:

- (a) Admit the Review Petition on the above issues. Issue notice;
- (b) The Respondents shall file their reply on or before **6.5.2024** after serving a copy to the Review Petitioner, who may file its rejoinder, if any, by **23.5.2024**. The parties shall complete their pleadings within the due dates mentioned and no extension of time shall be granted.



3. The Review Petition shall be listed for hearing on **29.8.2024**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

